

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A. 1195/96.

Dt. of Decision : 10-10-96.

P.Christy Paul

.. Applicant.

Vs

1. The AIR CHIEF MARSHALL,  
AIR HQs, Vayu Bhawan,  
New Delhi-11.
2. The Vice Marshall  
HQ Trg. Command, IAF,  
Hebbal Bangalore-06.
3. The Commanding Officer,  
Civil Administration,  
Air Force Station,  
Begumpet, Hyderabad-11.

.. Respondents.

Counsel for the Applicant : Mr. P.Vined Kumar

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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ORDER

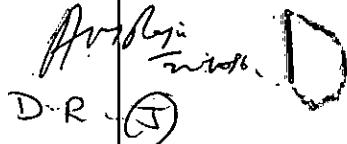
Heard Mr. P.Vined Kumar, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. This OA is filed for compassionate ground appointment even in Class-IV posts. After hearing this case for some time the learned counsel for the applicant submitted that he is withdrawing this case and proposed to take up the case of the applicant ~~with~~ through the departmental channel. In view of the above, the OA is dismissed as withdrawn with a permission to approach the departmental authorities. No costs.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 10th Oct. 1996.  
(Dictated in Open Court)

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Anil  
D.R. (J)

...1...

..2..

D.A.NO.1195/96

## Copy to:

1. The Air Chief Marshal,  
AIR HQS., Mayu Bhavan,  
New Delhi.
2. The Vice Marshal,  
HQ Training Command, IAF,  
Hebbal, Bangalore - 06.
3. The Commanding Officer,  
Civil Administration,  
Air Force Station,  
Begumpet, Hyderabad.
4. One copy to Mr.P.Vinod Kumar, Advocate,  
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr. GSC,  
CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

9/11/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 10.10.96

ORDER/JUDGEMENT  
R.A/C.P./M.A. NO.

in

D.A. NO. 1195/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

